

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 9

IA No. 1010/2023

In

CP(IB) No. 209/Chd/Hry/2020

(Admitted)

Under Section 9, 19(2) IBC 2016

In the matter of:-

Prompt Enterprises Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

AGM Auto Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Viren Sharma, Advocate, Proxy counsel for Mr. Abhishek Pannu, Advocate for the applicant.

Last opportunity is granted to learned counsel for respondent for filing reply. Let the same be done within two weeks with a copy in advance to the counsel opposite. Learned counsel for the applicant is directed to inform the next date of hearing to respondent through email and place a copy of the said email on record along with an affidavit so that effective proceedings can be taken. List on 20.09.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 23, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)